

**GOVERNMENT OF INDIA**  
**MINISTRY OF HUMAN RESOURCE DEVELOPMENT**  
**RAJYA SABHA**  
**QUESTION NO 27.11.2009**  
**ANSWERED ON**  
**ARBITRARY FEE CHARGED BY PRIVATE SCHOOLS .**

974

Dr. Prabha Thakur

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :-

- (a) whether Government considers it legitimate for various private schools to charge the fee arbitrarily from parents/guardians of students;
- (b) if so, the reasons therefor and if not, whether Government has made any policy to decide the limits of fee structure;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT

(SMT. D. PURANDESWARI)

(a) & (d): No, Sir. The Affiliation Bye-Laws of Central Board of Secondary Education (CBSE) and Council for the Indian School Certificate Examination (CISCE) inter-alia prescribe the following:-

I. CBSE (Chapter 11, 11.1, 11.2 and 11.3)

(i) Fees charged should be commensurate with the facilities provided by the institution. Fees should normally be charged under the heads prescribed by the Department of Education of the State/U.T. for schools of different categories. No capitation fee or voluntary donations for gaining admission in the school or for any other purpose should be charged/collected in the name of the school. In case of such malpractices, the Board may take drastic action leading to disaffiliation of the school.

(ii) In case a student leaves the school for such compulsion as transfer of parents or for health reason or in case of death of the student before completion of the session, pro-rata return of quarterly/term/annual fees should be made.

(iii) The unaided schools should consult parents through parents representatives before revising the fees. The fee should not be revised during the mid-session.

II – CISCE (Chapter-1, 6(a) & (b) of guidelines for affiliation -

(i) The fees charged by the School should be commensurate with the facilities provided. The tuition fees and other charges may be charges on a monthly, quarterly or annual basis. Other fees may be levied in accordance with the requirements of the students.

(ii) No school is allowed to charge capitation fees in any form or to accept donations for the purpose of admission of pupils.